

(b) if so, the details thereof;

(c) what is the position of the Central Government in the implementation of Final Award given by the said Tribunal;

(d) whether any out-of-court settlement is proposed by Government; and

(e) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Yes, Sir. Dr. Justice Balbir Singh Chauhan, Judge of the Hon'ble Supreme Court has been appointed as Chairman of the Cauvery Water Disputes Tribunal (CWDT) with effect from 13th May, 2014, the date of publication of the notification in the Official Gazette.

(c) In accordance of the directions dated 4th February, 2013 of the Hon'ble Supreme Court, the final award given by the Tribunal has been notified on 19th February, 2013. This specifies monthly deliveries during a normal year to be made available by the State of Karnataka at the inter-State contact point presently identified as Billigundulu gauge and discharge station located on the common border.

(d) There is no such proposal under consideration.

(e) Does not arise in view of answer at (d) above.

Ganga Cauvery link project

†2758. SHRI MAHENDRA SINGH MAHRA: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) when the Ganga-Cauvery link project was sanctioned and the details of its latest position;

(b) whether the work on this project has started and if not, the reasons therefor;

(c) whether the requests for money to be provided by the non-resident Indians for construction of the said project would be accepted;

(d) if so, by when the decision is likely to be taken; and

(e) if not, whether it is proposed to postpone the project?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) A proposal of Ganga Cauvery link conceptualised by National Waterway Project headed by Prof. K. C. Kamraj has been examined by National Water Development Agency (NWDA) and was not found techno-economically viable.

(b) to (e) Questions do not arise in view of (a).

**Treating effluent wastes of cities situated on
banks of Ganga and its tributaries**

†2759. SHRI VIJAY GOEL:

SHRI PRABHAT JHA:

Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:

(a) whether it is a fact that any new plan has been proposed to clean the wastes emanating from cities situated on banks of Ganga and its tributaries, the implementation of which is being hindered due to crunch of financial resources;

(b) if so, the details thereof;

(c) whether Government is considering to implement this plan on the basis of public private partnership; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The Government is committed to rejuvenation of River Ganga. Consultation with different stakeholders viz., Ministries such as Ministry of Environment and Forests; Water Resources, Ganga Rejuvenation and River Development; Urban Development; Tourism; Shipping; Drinking Water Supply and Sanitation; Rural Development, etc., as well as academics, technical experts and NGOs associated with cleaning of Ganga, is in progress. Crystallisation of action plan, including framing of its salient features, time line, likely expenditure, possible sources of funds, and whether it can be implemented through public – private partnership, would be known only after the finalisation of the action plan for cleaning of River Ganga.

†Original notice of the question was received in Hindi.